

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO. 170/00037/2017

DATED THIS THE 09TH DAY OF JUNE, 2017

**HON'BLE SHRI JUSTICE HARUN-UL-RASHID...MEMBER (J)
HON'BLE SHRI P. K. PRADHAN, MEMBER (A)**

Padmini Devi,
W/o late R. Ventakesh Babu,
No. H-D 21, PWD Quarters, 5th Main,
12th Cross, Jayamahal Extension,
Benson Town Post,
Bangalore – 560 046

... Applicant

(By Advocate Shri N. Obalappa)

Vs.

1. The Union of India,
Represented by its Secretary,
Ministry of Information and Broadcasting
'A' Wing, Shastry Bhavan,
New Delhi – 110 001.

2. The Director
Department of Personnel & Training,
Ministry of Personnel, PG & Pensions
North Block,
New Delhi – 110 001.

3. The Chief Executive Officer,
Prasar Bharati, II Floor,
PTI Building, Parliament Street,
New Delhi – 110 001.

4. The Director General,
All India Radio, Akashvani Bhavan,
Parliament Street,
New Delhi – 110 001.

5. The Director General,
Doordarshan, Doordarshan Bhavan,
Copernicus Marg,
New Delhi – 110 001.

6. The Dy. Director (E),
Doordarshan Kendra,
Tirupati – 517 501.

7. The Dy. Director General,
Doordarshan Kendra,
J.C. Nagar,
Bangalore – 560 006.

8. The Pay & Accounts Officer,
IRLA, Min. of I & B, Soochana Bhavan,
Lodhi Road, CGO Complex,
New Delhi – 110 003.

... Respondents

(By Shri M.V. Rao, Senior Panel Counsel)

ORDER (ORAL)

HON'BLE SHRI JUSTICE HARUN-UL-RASHID, MEMBER (J):

The Original Application is filed seeking the following reliefs:

- (a) *The 6th respondents communication No. DDK/TPT/21(RVB)2014-Pen/573 dated 31.3.2015 (Annexure A11), non-implementing the Grade pay of Rs.5400/- granted vide 7th respondents statement of pay fixation No. 32(1)GAZ/2012-A dated 28-9-2012 followed by 5th Respondents order No. 1/3/2012 S VII/426 dated 29.8.2012, due drawn statement issued by the respondents to ascertain the recovery of Rs.2,31,231/- from the DCRG amount, the 6th Respondents statement of pay fixation No. DDK/TPT/10(1)1014-15/AC dated 3.3.2015 Annexure-A10, Service Register/records of Shri R. Venkatesh Babu Programme Executive maintained by 6th & 7th Respondents.*
- (b) *To Quash Annexure A9, incorrect pay fixation statement to the limited extent of due drawn statements, Annexure-A10 of 6th Respondent & Annexure-A11 to the limited extent of recovery of Rs.2,32,131/-,*
- (c) *To direct the respondents for early action to consider and pass the revised orders on the 2nd ACP & 3rd MACP and arrange to refix the pay and extend the consequential benefits of ACP & MACP Arrears, revision of retirement benefits & pension due to the applicant vide Annexure A1 and Para 5.1 & 5.2 above.*

2. In paragraph 9 of the additional reply statement submitted on behalf of the respondents, it is stated that:

"The competent authority has given the detailed reply and clarified the entitlement of promotion, ACP and MACP of Sri Venkatesh Babu,

(Late) PEX, and directed the Head of Office, i.e. DDK, Tirupathi, to re-fix the pay and the payment of arrears to his wife. This settles the demand of the applicant. In view of the action taken by the respondents, the applicant cannot have any grievance. Accordingly the O.A is liable to be dismissed."

3. In the light of the stand taken by the respondents as mentioned above, the Original Application is disposed of directing the competent authority to pass appropriate orders within a period of two months from the date of receipt of a copy of this order. Applicant shall furnish a copy of this order within two weeks. If the applicant is aggrieved by the order to be passed by the respondents, he is at liberty to approach this Tribunal seeking appropriate reliefs.

4. OA is disposed of. No order as to costs.

(P.K. PRADHAN)
MEMBER (A)

(JUSTICE HARUN-UL-RASHID)
MEMBER (J)

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